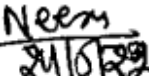


**CM-2081-CII-2020 in**  
**FAO No. 1621-1992**

Incompliance with order dated 20.05.2022 passed by Hon'ble Mr. Justice H.S. Madaan, Publication notice against non-applicants/Appellants No. 1 to 4 in **Punjab Kesari(Hindi)** Newspaper for 05.08.2022(A) prepared and the same may approved and issue please.

  
(Savita Digar)  
Clerk

**Superintendent, FAO Section**

  
24/08/22

o/c

**COURT NOTICE**

**HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM-2081-CII-2020 in**

**FAO No.1621 of 1992**

**Date of Hearing:05.08.2022(A)**

Nirmala Devi & Ors

..... Appellants

V/s

Krishan Kumar & Ors

... Respondents

**Appeal u/s 173 of Motor Vehicles Act 1988.**

**Notice to:**

1. Smt. Nirmala Devi, widow of Sh. Sohan Lal, S/o Sh. Ram Sarup.
2. Davinder Kumar, son of Sohan Lal
3. Usha Rani, minor daughter of Sohan Lal, S/o Ram Sarup
4. Vijay Kumar, minor son  
(minor claimants No. 3 & 4 through their mother & natural/  
guardian Smt. Nirmala Devi widow of Sohan Lal )  
All residents of village & Post Office, Ramgarh, Tehsil Panchkula, Distt  
Ambala)

In the above titled appeal, the non-applicants/appellants could not be served in ordinary process. It is ordered that the non-applicants/appellants should appear in person or through counsel on **05.08.2022 at 10.00 a.m.**

For details logon to [www.highcourt.gov.in](http://www.highcourt.gov.in)

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The above Court Notice is forwarded to **The Manager, Punjab Kesari(Hindi)** for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/deposited by the bearer of this letter.



*meem*  
*24/8/22*  
Superintendent  
For Registrar (Judicial)  
Punjab and Haryana High Court,  
Chandigarh.

*Sanit*  
*24/8*